

G.S.R. 559 in Gazette of India dated the 30th July, 1983 under sub-section (6) of section (3) of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—7059/83.]

(2) A copy of the Indian Electricity (Amendment) Rules 1983 (Hindi and English versions) published in Notification No. G.S.R. 512 in Gazette of India dated the 16th July, 1983 under sub-section (3) of section 38 of the Indian Electricity Act, 1910 together with an explanatory statement. [Placed in Library. See No. LT—7060/83.]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Review by the Government on the working on the working of the Indian Petrochemicals Corporation Limited for the year 1982-83.

(ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7061/83.]

(b) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1981-82.

(ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (3) above.

(5) A statement (Hindi and English versions) of Objectives and Obligations of the Indian Petrochemicals Corporation Limited. [Placed in Library. See No. LT—7062/83.]

**Notification under Mines Act and Report of Court of Inquiry into Causes of accident into the Topa Coalfields, Hazaribagh (Bihar)**

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :** I beg to lay on the Table—

(1) A copy of the Oil Mines Regulations, 1983 (Hindi and English versions) published in Notification No. S.O. 778(E) in Gazette of India dated the 27th October, 1983 under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT—7063/83.]

(2) A copy of the Report (Hindi and English versions) of the Court of Inquiry into the causes of accident into the Topa coalfields, Hazaribagh district (Bihar) on 16th July, 1982. [Placed in Library. See No. LT—7064/83.]

**Notification under Indian Telegraph Act and Profit and Loss Account etc. of Tele-Communication Branch of Posts for 1981-82**

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL) :** I beg to lay on the Table—

(1) A copy of the Indian Telegraph (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 807(E) in Gazette of India dated the 28th October, 1983

under sub-section (5) of section 7 of the Indian Telegraph Act, 1885

[Placed in Library. See No. LT-7065/83].

- (2) A copy of the Profit and Loss Account and Balance sheet (On accrual basis) of the Tele-Communication Branch of Posts and Telegraph Department for the year 1981-82 (Hindi and English versions). [Placed in Library. See No. LT-7066/83].

**Report etc. on the Working and activities of New Bank of India and Notifications under Customs Act**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** I beg to—

- (A) \*re-lay on the Table a copy of the Table a copy of the Report (Hindi and English versions) on the working and activities of the New Bank of India for the year ended the 31st December, 1982 along with the Accounts and the Auditors Report thereon, under sub-section(8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

- (B) I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 841 (E) published in Gazette of India dated the 15th November, 1983 together with an explanatory memorandum regarding exemption to goods listed in the notification when imported into India by the Indian Red Cross Society for purpose of relief to the distressed, from the whole of the duty of customs leviable thereon.

- (ii) G.S.R. 842(E) published in Gazette of India dated the 15th November, 1983 together with an explanatory memorandum regarding exemption to goods mentioned in Notification No. 304/83-Customs/G.S.R. 841(E)/dated the 15th November, 1983 from the whole of the auxiliary duty leviable thereon.

[Placed in Library. See No. LT-7067/83.]

- (2) A statement (Hindi and English versions) on the results of the market loans floated in September, 1983 and November, 1983 along with Notification No. G.S.R. 804(E) specifying the special series of units issued under the Capital Gains Unit Scheme, 1983 for the purposes of section 54E of the Income-tax Act, 1961. [Placed in Library. See No. LT-7068/83].

12.10 hrs.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### Sixty-fifth Report

SHRI G. LAKSHMANAN (Madras North) : I beg to present the Sixty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

## PUBLIC ACCOUNTS COMMITTEE

### Hundred and seventy-first Report

SHRI SUNIL MAITRA (Calcutta North East) : I beg to present the Hundred and seventy-first Report (Hindi and English versions) of the Public